

MR. CHAIRMAN : The question is :

“That Clause 8 stand part of the Bill.”

The motion was adopted.

Clause 8 was added to the Bill.

Clause 9 was added to the Bill.

Clause 10 (Amendment of Section 7)

SHRIMATI GEETA MUKHERJEE :
I beg to move :

“Page 4, line 20,—

omit “soon” ” (5)

MR. CHAIRMAN : I shall now put amendment No. 5 moved by Shrimati Geeta Mukherjee to the vote of the House.

Amendment No. 5 was put and negatived.

MR. CHAIRMAN : The question is :

“That Clause 10 stand part of the Bill.”

The motion was adopted.

Clause 10 was added to the Bill.

Clause 11 was added to the Bill.

Clause 12 (Amendment of Section 9)

SHRIMATI GEETA MUKHERJEE :
I beg to move :

Page 5, Line 4,—

omit “soon”.

MR. CHAIRMAN : I shall now put amendment to clause 12 moved by Shrimati Geeta Mukherjee to the vote of the House.

The Amendment was put and negatived.

MR. CHAIRMAN : The question is :

“That Clause 12 stand part of the Bill.”

The motion was adopted.

Clause 12 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRIMATI MARGARET ALVA : I
beg to move :

“That the Bill be passed”

MR. CHAIRMAN : The question is :

“That the Bill be passed.”

The motion was adopted.

PAPERS LAID ON THE TABLE—*Contd.*

[*English*]

Notifications under Central Excise Rules, 1944

THE MINISTER OF STATE IN THE
MINISTRY OF PARLIAMENTARY
AFFAIRS (SHRIMATI SHEILA
DIKSHIT) : On behalf of Shri B.K.
Gadhvi, I beg to lay :

(1) A copy each of the following
Notifications (Hindi and English versions)
issued under the Central Excise Rules,
1944 :—

(i) G.S.R. 1014 (E) published in
Gazette of India dated the
20th August, 1986 together
with an explanatory memora-
ndum regarding exemption to
goods and materials of iron or
steel obtained by breaking up
of ships, boats and other float-
ing structures from the whole of
the duty of excise leviable
thereon.

(ii) Notifications No. 387/86-CE
published in Gazette of India
dated the 22nd August, 1986

together with an explanatory memorandum regarding exemption to Liquid Oxygen Explosives from the whole of the duty of excise leviable thereon.

- (iii) Notification No. 388/86-CE published in Gazette of India dated the 22nd August, 1986 together with an explanatory memorandum prescribing a concessional rate of 10 per cent excise duty for electrically operated trolley buses and battery powered road vehicles.
- (iv) Notification No. 389/86-CE published in Gazette of India dated the 22nd August, 1986, together with an explanatory memorandum making certain amendments to Notification No. 271/86-CE dated the 24th April, 1986 so as to restrict the concessional rate of excise duty for damaged and sub-standard cut-pieces of leather cloth by providing certain size and quantity restrictions.
- (v) Notification No. 390/86-CE published in Gazette of India dated the 22nd August, 1986 together with an explanatory memorandum extending the full exemption available to erstwhile Tariff item 68 goods manufactured by Government factories, KVIC units, etc. up to 31st August, 1987.
- (vi) Notification No. 391/86-CE published in Gazette of India dated the 22nd August, 1986 together with an explanatory memorandum prescribing a concessional rate of 10 per cent for sugar confectionery.
- (vii) Notification No. 392/86-CE published in Gazette of India dated the 22nd August, 1986 together with an explanatory memorandum prescribing a concessional rate of 20 per cent *ad valorem* for food colours and food colour preparations.

(viii) Notification No. 393/86-CE published in Gazette of India dated the 22nd August, 1986 together with an explanatory memorandum prescribing a concessional rate of 20 per cent for barrier creams.

(ix) Notification No. 395/86-CE published in Gazette of India dated the 22nd August, 1986 together with an explanatory memorandum prescribing a concessional rate of 15 per cent duty for winding wires of copper.

(x) Notification No. 396/86-CE published in Gazette of India dated the 22nd August, 1986 together with an explanatory memorandum permitting availing of MODVAT credit in respect of duty paid on copper wire rods used in the manufacture of winding wires of copper in spite of exempted copper wires coming into existence as an intermediate product. [Placed in Library. See No L.T. 3113/86]

(2) A copy of the Central Excise (Fifteenth Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. 394/86-CE in Gazette of India dated the 22nd August, 1986 together with an explanatory memorandum under sub-section (2) of Section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. L.T. 3114/86]

(3) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962 :

(i) Notification No. 413/86-Customs published in Gazette of India dated the 22nd August, 1986 together with an explanatory memorandum making certain amendment to Notification No. 232/83/Customs

[Shrimati Sheila Dikshit]

dated the 18th August, 1983 so as to withdraw the concessional rate of duty for micromotors.

- (ii) Notification No. 414/86-Customs published in Gazette of India dated the 22nd August, 1986 together with an explanatory memorandum prescribing an effective rate of basic customs duty of Rupees 13 per micromotor, and fully exempting such micromotors from countervailing duty.
- (iii) Notification No. 415/86-Customs published in Gazette of India dated the 22nd August, 1986 together with an explanatory memorandum seeking to withdraw the total exemption from auxiliary duty of customs on caustic soda in lye form.
- (iv) Notification No. 416/86-Customs published in Gezette of India dated the 22nd August, 1986 together with an explanatory memorandum making certain amendment to Notification No. 110/86-Customs dated the 17th February, 1986 so as to extend the concessional rate of 55 per cent (Basic + Auxiliary) duties available to 'projects' under Heading No 98 01 of the Customs Tariff to all goods imported for 'Railway Electrification Project' under World Bank Loan Agreement. [Placed in Library. See No. L. T. 3115/86]

21 07 hrs.

JUVENILE JUSTICE BILL, 1986

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (DR. RAJENDRA KUMARI BAJPAI): I beg to move for leave to introduce a Bill to provide for the care, protection, treatment, development and rehabilitation of negle-

cted or delinquent juveniles and for the adjudication of certain matters relating to, and disposition of, delinquent juveniles.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the care, protection, treatment, development and rehabilitation of neglected or delinquent juveniles and for the adjudication of certain matters relating to, and disposition of, delinquent juveniles."

The motion was adopted.

DR. RAJENDRA KUMARI BAJPAI: I introduce the Bill.

21.08 hrs.

**ESSENTIAL COMMODITIES
(AMENDMENT) BILL, 1986—Contd.**

[English]

MR. CHAIRMAN: The House will now take up further consideration of the following motion moved by Shri A.K. Panja on the 20th August, 1986, namely:

"That the Bill further to amend the Essential Commodities Act, 1955, as pasaed by Rajya Sabha, be taken into consideration."

Shri Dennis.

SHRI SAIFUDDIN CHOWDHARY: We are of the opinion that the Bill be passed without any discussion.

PROF. MADHU DANDAVATE: Yes, Sir. It is so essential that it should be passed without any discussion.

MR. CHAIRMAN: Let Mr. Dennis speak. He wants to speak on it.

Shri Dennis.